

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

IB-416(ND)/2017

PRESENT: SMT. INA MALHOTRA,
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22-12-2017**

**NAME OF THE COMPANY: M/s Jotun India Pvt. Ltd. Vs. M/s Champharm
Industries India Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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	For the Petitioner:	None.		
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	For the Respondent:	Mr. Yatin Kumar, representative of the Respondent.		
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ORDER

Vide order dated 7.12.2017, the respondent was granted time to file their reply subject to payment of Rs.10,000/- as cost to the Prime Minister's Relief Fund. It is submitted by Mr. Yatin Kumar, representative of the Corporate Debtor, that the same shall be filed during the course of the day. Compliance of the condition precedent i.e. of paying cost be evidenced by its receipt to be filed along with.

To come up for further consideration before the Regular Bench on 22nd January, 2018.

-5-d-1
(Ina Malhotra)
Member (J)